



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ೪ಎ Part - IVA	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ೨೭, ಜುಲೈ, ೨೦೨೩ (ಶ್ರಾವಣ, ೦೫, ಶಕವರ್ಷ, ೧೯೪೫) BENGALURU, THURSDAY, 27, JULY, 2023 (SHRAVANA, 05, SHAKAVARSHA, 1945)	ನಂ. ೩೩೯ No. 339
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PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 25 SHASANA 2023, BENGALURU, DATED: 27.07.2023

The Karnataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) (Amendment) Bill, 2023 ಇದಕ್ಕೆ 2023ರ ಜುಲೈ ತಿಂಗಳ 27ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಅನುಮತಿ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2023ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 30 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ರಾಜ್ಯಪತ್ರಿಕೆ (ಭಾಗ-IV) ಯಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

KARNATAKA ACT NO. 30 OF 2023

(First Published in the Karnataka Gazette Extra-ordinary on the 27th day of July, 2023)

THE KARNATAKA SCHEDULED CASTES AND SCHEDULED TRIBES (PROHIBITION OF TRANSFER OF CERTAIN LANDS) (AMENDMENT) ACT, 2023

(Received the assent of the Governor on the 27th day of July, 2023)

An Act further to amend the Karnataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) Act, 1978.

Whereas it is expedient to amend the Karnataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) Act, 1978 (Karnataka Act No.2 of 1979), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy fourth year of Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) (Amendment) Act, 2023.

(2) It shall come into force at once.

2. Amendment of section 5.- In the Karnataka Scheduled Castes and Scheduled Tribes (Prohibition of Transfer of Certain Lands) Act, 1978 (Karnataka Act No.2 of 1979), in section 5, in sub-section (1), after clause (b), the following clauses shall be inserted and shall always deemed to have been inserted, namely:-

"(c) notwithstanding anything contained in any law, there shall be no limitation of time to invoke the provisions of this Act.

(d) the provisions of clause (c) shall apply to all cases pending before all the competent authorities and all Courts of Law adjudicating the cases under this section."

By Order and in the name of
the Governor of Karnataka,

G. SRIDHAR

Secretary to Government
Department of Parliamentary
Affairs and Legislation